

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 22nd February, 1988."

[English]

(Interruptions)

MR. SPEAKER : I will talk to you.

(Interruptions)

MR. SPEAKER : Don't worry, the funds will be there

(Interruptions)

12.13 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 8th March 1988, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23rd February, 1988, in the Repealing and Amending Bill, 1986 :

Enacting Formula

1. Page 1, line 1,—  
for "Thirty-seventh"  
substitute "Thirty-ninth"

Clause-1

2. Page 1, line 3,—  
for "1986" substitute "1988".

- (ii) 'In accordance with the provisions of rule 115 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 8th March, 1988, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23rd February, 1988, in the Parsi Marriage and Divorce (Amendment) Bill, 1987 :

Enacting Formula

1. Page 1, line 1,—  
for "Thirty-eighth" substitute—  
"Thirty-ninth"

Clause 1

2. Page 1, line 4,—  
for "1987" substitute "1988"

Clause-9

3. Page 3, (i) line 27,—  
for "1987" substitute "1988"  
  
(ii) line 44,—  
for "1987" substitute "1988".

12.14 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Forty-eighth Report

SHRI M. THAMBI DURAI (Dharam-puri) : I beg to present the Forty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

(Interruptions)\*\*

[English]

MR. SPEAKER : I have not allowed anybody.

*(Interruptions)\*\**

MR. SPEAKER : What has been said, what has been done or not done, how things have happened I will have to look into all the facts. I am not barring any doors. I will listen to you and I will listen to everything and then we will see.

*(Interruptions)*

MR. SPEAKER : You go and sit down.

*(Interruptions)*

MR. SPEAKER : You can keep it in safe custody.

*(interruptions)*

MR. SPEAKER : Why are you doing this ? Why are you making funny things ?...

*(Interruptions)\*\**

MR. SPEAKER : Go there and sit down . . .

*(Interruptions)\*\**

MR. SPEAKER : What are you doing ? Go there and sit down, and behave properly like a gentleman...

*(Interruptions)\*\**

MR. SPEAKER : Now sit down. . .

*(Interruptions)\*\**

MR. SPEAKER : We will take everything into account...

*(Interruptions)\*\**

MR. SPEAKER : We will do it. No problem....

*(Interruptions)\*\**

*[Translation]*

MR. SPEAKER : We will do it according to rules.

*[English]*

But let us be reasonable. Sit down now. Let us be reasonable and then we will do something which is legal, which is binding. I will do it....

*(Interruptions)*

MR. SPEAKER : Both sides have got to be seen. Let us not do anything impromptu. We might be doing something which might boomerang on us....

*(Interruptions)\*\**

MR. SPEAKER : Now sit down. Why are you talking all the time ?....

*(Interruptions)\*\**

MR. SPEAKER : No threatening on the Floor....

*(Interruptions)\*\**

MR. SPEAKER : Let us behave properly. Let us not be like that. We can tackle everything, we can listen to everything. Let us be honourable to each other. There is no problem....

*(Interruptions)*

MR. SPEAKER : Please sit down. We shall listen and then decide....

*(Interruptions)\*\**

MR. SPEAKER : Now you sit down, all of you. . . .

*(Interruptions)\*\**

MR. SPEAKER : I have to look into it....

*(Interruptions)*

*[Translation]*

SHRI DHARAM PAL SINGH MALIK (Sonepat) : A writ petition has been admitted in the High Court of Punjab and Haryana. Government is not functioning in Haryana in accordance with the provisions of the Constitution. There is constitutional breakdown in Haryana. Functioning of the Government of Haryana should be enquired into by the Ministry of Home Affairs. The Minister of Home Affairs is present here. President's rule should be imposed in Haryana because powers are being grossly misused there. One of the

Members of this House has filed this writ....

[English]

(Interruptions)\*\*

MR. SPEAKER : Look here. Let us be good politicians. You were one party yesterday. Now you can divide yourself but don't fight like that. Sit down now. Please behave properly. You are hon. Members, you have been friends, you will be friends again. But don't shout like this. Does it behave you or anybody to behave like this? What will people think about it? That is not the way to do it. It should be an open way, either way through conviction. That is what it is....

(Interruptions)

MR. SPEAKER : One man at a time.

(Interruptions)

[Translation]

MR. SPEAKER : Now, you please sit down.

(Interruptions)

SHRI DHARAM PAL SINGH MALIK : President's rule be imposed there and an enquiry held.

CH. RAM PRAKASH (Ambala) : That Government must resign. There is total failure of law and order machinery in Haryana.

(Interruptions)

MR. SPEAKER : What sort of authority I have in this regard?

(Interruptions)

CH. RAM PRAKASH : President's rule be imposed in Haryana because of constitutional break down there.

MR. SPEAKER : Now you please sit down.

12.20½ hrs.

JOINT COMMITTEE ON BOFORS CONTRACT

[English]

Motion re : Appointment of Members to the Committee

SHRI JAGAN NATH KAUSHAL (Chandigarh) : I beg to move :

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Joint Committee to enquire into Bofors Contract vice Shri Mahabir Prasad and Shrimati Sumati Oraon resigned from the Committee”.

MR. SPEAKER : The question is :

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Joint Committee to enquire into Bofors Contract vice Shri Mahabir Prasad and Shrimati Sumati Oraon resigned from the Committee.”

The motion was adopted

12.21. hrs.

JOINT COMMITTEE ON LOKPAL BILL

[English]

Motion re : Appointment of a Member to the Committee

SHRI SOMNATH RATH (Aska) : I beg to move :

“That this House do appoint Shri Zainal Abedin to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union